

**HIGH COURT OF JUDICATURE AT HYDERABAD FOR THE STATE OF  
TELANGANA AND THE STATE OF ANDHRA PRADESH**

**ALLOTMENT AND OCCUPANCY OF LAWYERS' CHAMBERS RULES 2015**

1. **TITLE:** These Rules shall be called High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh Lawyers' Chambers (Allotment and Occupancy) Rules, 2015.
2. **ELIGIBILITY:** Such of those Advocates, who have been regularly practicing before the High Court for 20 or more number of years, are only eligible for applying and allotment of a chamber.
3. Only Advocates practicing in the High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh and who are members of the Bar Association and are permanent residents of Hyderabad shall be considered eligible for allotment of Chambers. All applications for allotment of Chambers will be considered by the Chamber Allotment Committee consisting of three Judges of this High Court and constituted by the Chief Justice.
4. Normally, and subject to the discretion to be exercised by the Chief Justice, Chambers shall be allotted duly following the priority set out herein.
  - (i) Such of those Advocates who functioned as Advocate(s) General for the State(s) earlier.
  - (ii) The Senior Advocates designated as such by the High Court are to be allotted 75% of the Chambers, duly taking into account the overall standing of the applicants at the bar.
  - (iii) Such of those Advocates, who have 25 years or more years of standing at the Bar, who have entered at least 25 or more number of appearances in cases per year for the last 3 years till the date of submission of application and continue to practice in this High Court, get the next priority. The allotment under this prior shall be made following the standing at the bar among the applicants.

- (iv) The remaining number of Chambers, if any, may be considered for allotment among the remaining applicants duly following the norm of entering at least 25 appearances for 3 years preceding the date of consideration, on first come first served principle.
- (v) If a joint application is made by the Advocates, all the applicants must satisfy one or the other of the priorities spelt out above. The least priority amongst the applicants will be taken as criteria for allotment of Chambers to the applicants.
5. The Chamber Allotment Committee, on considering the applications placed before it from time to time, shall make recommendations to the Chief Justice for allotment of Chambers to the Advocates from time to time. The Allotment Committee while making recommendations for allotment, if any, shall, call for information either from the Bar Association or Bar Council to satisfy itself with regard to their membership in the Association, details of cases filed by them and also their place of residence.
6. The Chief Justice, in consultation with the Chamber Allotment Committee may allot the Chamber to an Advocate who is Physically Challenged or otherwise deserving, by relaxing the eligibility criteria under Rule 2.
7. Applications for allotment of Chambers shall be made in the prescribed form provided by the Registry.
8. **FIXATION AND CONDITIONS FOR PAYMENT OF LICENCE FEE:**
- (i) The licence fee for each Chamber shall be such amount as may be fixed by the Chamber Allotment Committee from time to time.
- (ii) The amount of security deposit equal to one year's license fee fixed by the Chamber Allotment Committee or such amount as may be fixed by the Allotment Committee from time to time shall be paid in advance by the allottees on allotment, by way of Demand Draft drawn in favour of the Registrar (Administration) of the High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh.

- (iii) The amount of license fee shall be payable annually for the period commencing from 1<sup>st</sup> January to 31<sup>st</sup> December of every year in advance, latest by 15<sup>th</sup> January of each year, by way of a Banker's cheque or Demand Draft drawn on a Local Bank in favour of the Registrar (Administration), High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh.
- (iv) In case of the allotment of Chamber is in middle of the year, advance payment of license fee shall be made from the date of allotment to 31<sup>st</sup> December, subject to payment of security deposit, in terms of Rule 8 (ii) supra, and thereafter, the same shall be payable as per the terms prescribed above.
- (v) If an allottee fails to pay the license fee as prescribed, it shall be lawful for the Chamber Allotment Committee to deduct the amount from the security deposit made by the allottee while making application for allotment of Chamber and to take action for his eviction.
- (vi) The license fee is revisable at the discretion of the Chamber Allotment Committee from time to time.

#### **9. TERMS AND CONDITIONS OF OCCUPATION:**

Allotment of Chambers shall be initially made for a period of three years, subject to renewal by the Chief Justice on the recommendations of the Chamber Allotment Committee, once in every three years, subject to the following terms and conditions:

- (i) Every applicant for allotment of chamber shall file an affidavit in the proforma supplied by the High Court undertaking that he/she shall vacate the Chamber on the expiry of the period of allotment or on termination of allotment and hand over the Chamber to the High Court without any demur after paying all the arrears due, if any, on the date of his vacating the Chamber.
- (ii) The allottee shall not make any structural alterations or additions to the Chamber allotted to him/her without the written consent of the Chief Justice or his nominee.
- (iii) The allottee shall be responsible for proper upkeep and maintenance of the chamber.

- (iv) The allottee shall be responsible for any damage caused to the Chambers or to the services provided therein.
- (v) No Allottee shall use his/her Chamber before 8.00 a.m. or after 8.00 p.m. on any day.
- (vi) The allottee shall not use the Chambers except for the professional work as a Lawyer.
- (vii) The allottee shall indemnify the Chief Justice against any loss or claim preferred against him by third parties as a result of acts or omissions by the allottee or his agents relating to usage of Chambers.
- (viii) The license fee and other incidental charges, if any, shall be payable also for the period during which the High Court remains closed.
- (ix) The allottee shall not conduct himself in a manner which may cause nuisance and annoyance to any adjoining neighbouring allottee.
- (x) The allottee shall in no event operate, nor shall be construed so as to create, confer or grant any lease or sub-lease, tenancy or sub-tenancy or any right, title or interest into or upon the Chamber in favour of the allottee.
- (xi) The allotment shall be effective from the date on which the Chamber is made available for occupation pursuant to an order of allotment. If the Chamber is not occupied within two weeks of the availability, the allotment shall be deemed to be cancelled.
- (xii) The allottee shall not install in the Chamber any additional electrical appliance without the prior permission in writing to the Chief Justice or his nominee.
- (xiii) Each Chamber shall have separate electric meter and the allottee shall pay the electric bill within the stipulated time.

#### **10. PROCEDURE IN CASE OF ALLOTTEE DIES/RETIRE:**

- (i) Where an allottee dies or retires from practice due to any incapacity or is elevated as a Judge and his/her name is deleted from the list of allottees, the application of his/her spouse/son/daughter for allotment may be considered on special basis if the spouse/son/daughter is in practice and eligible for such allotment, provided such application is made within 3 months of such death/retirement from practice / elevation.

(ii) Subject to Rule 10(i), in case of death of an allottee, cancellation or termination of allotment or surrender of the Chamber under occupation of an allottee, allotment shall then be made available to the next allottee waiting in the list. For this purpose, the Registry shall prepare a Waiting List with the approval of the Chamber Allotment Committee and update the same from time to time.

11. **POWERS OF ENTRY:** The Registrar (Management) or any other authorized person shall have the power to enter and inspect and cause to be entered and inspect at all reasonable times any Chamber allotted to an allottee.

12. **TERMINATION OF ALLOTMENT:** The allotment of Chamber shall stand cancelled if the allottee ceases to be a member of the Bar Association or his name is removed from the roll of the Bar Council of the State. The allotted Chamber shall also get cancelled on the allottee ceasing to be a regular practitioner in the High Court or the allottee commits breach of any of the Rules mentioned above.

13. **EVICTION:** On termination or cancellation of allotment, the allottee shall vacate the Chamber within a period of 15 days from the date of receipt of the order of termination or cancellation, as the case may be, and if he/she fails to do so, the Registrar (Management) shall be entitled to take possession of the Chamber from him/her and is authorized to take such possession even by breaking open the locks in case of necessity. However, a panchanama be drawn before and after such action in the presence of at least two independent witnesses who may be either Advocates or members of the Staff of the High Court.

14. Occupation of Chamber each day beyond the period of 15 days shall be treated as unauthorized occupation and the concerned allottee shall be liable to pay the damages/charges @ Rs.1000/- per day.



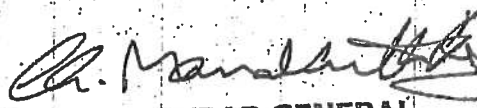
15. The Chambers and other Buildings shall be the property of the High Court. The Registrar (Management) or the person nominated by the Chamber Allotment Committee is permitted to represent the High Court in all the proceedings, concerning the same.

16. **REMOVAL OF DIFFICULTIES:** If any difficulty arises in giving effect to the provisions of these Rules, the Chamber Allotment Committee, may, as occasion requires, by order, do anything which appears to it to be necessary for the purpose of removing the difficulty with the concurrence of the Chief Justice.

17. **INTERPRETATION IN CASE OF DOUBTS:**

- (i) If any question arises from the interpretation of the Rules, the same shall be referred to the Chamber Allotment Committee and the decision of the Chief Justice taken shall be final.
- (ii) The Chief Justice may from time to time make such amendments and additions to these Rules as may be necessary and expedient in consultation with the Chamber Allotment Committee.

HYDERABAD  
DT.04.11.2015

  
REGISTRAR GENERAL  
HIGH COURT OF JUDICATURE  
AT HYDERABAD

**APPLICATION FORM FOR ALLOTMENT OF CHAMBER  
TO THE SENIOR ADVOCATES/ADVOCATES IN THE  
HIGH COURT OF JUDICATURE AT HYDERABAD.**

To

The Registrar (Management),  
High Court of Judicature at Hyderabad  
For the State of Telangana and the  
State of Andhra Pradesh.

Affix a latest  
passport size  
photograph  
here

1. Full Name:- Mr./Ms./Mrs. \_\_\_\_\_
2. Date of Enrolment in Bar Council & Enrolment No.:- \_\_\_\_\_
3. Advocate Code issued by the High Court:- \_\_\_\_\_
4. High Court Bar Association Membership No.:- \_\_\_\_\_
5. Number of years of continuous practice in  
High Court with details :- \_\_\_\_\_
6. Date of Designation as Senior Advocate:- \_\_\_\_\_
7. Designated Advocate General/Former  
Advocate General for the State(s) :- \_\_\_\_\_
8. Physically challenged or otherwise deserving factor,  
for consideration :- \_\_\_\_\_
9. Office Address & Phone No.:- \_\_\_\_\_
10. Residential Address & Phone No.:- \_\_\_\_\_
11. If the applicant is claiming any priority for allotment, :-  
Please specify
12. Whether father/mother, son/sons, daughter/daughters,  
husband/wife have made any application for allotment  
of Chamber in the High Court, if so give particulars.
13. Whether applicant's father/mother, son/sons, daughter/  
daughters/husband/wife or himself has any chamber  
in the High Court. If so, give particulars.

14. Whether applicant is a partner of a firm of Advocates  
If so, whether any partner has applied for any chamber  
in High Court. If so, give particulars.

15. Whether the applicant has associated with him any  
Advocate(s), if so, their names, residential address(s),  
date of admission as members of High Court  
Bar Association.

Whether the Associate has applied for Chamber in the  
High Court, If so, give particulars.

16. Number of matters filed in the High Court during last 3 preceding  
years:-

(Only main matters)

Years	No. of Matters	List of Matters
1 <sup>st</sup> Preceding Year		
2 <sup>nd</sup> Preceding Year		
3 <sup>rd</sup> Preceding Year		
TOTAL:		

Date:-

\_\_\_\_\_  
(Signature of the Applicant)

**DECLARATION**

- (A) I hereby declare that I am regularly practicing in High Court of  
Judicature at Hyderabad and I am ordinary/life member of the High  
Court Advocates' Association and also otherwise eligible for  
allotment of Chamber as per the 'Allotment and Occupancy of  
Lawyers Chambers Rules, 2015' (as amended) and have bona fide  
interest in getting a chamber in the High Court.
- (B) I undertake that the decision taken by the Allotment Committee on  
my application would be final and binding upon me in view of the  
'Allotment and Occupancy of Lawyers Chambers Rules, 2015' (as  
amended).
- (C) I hereby undertake to abide by all the provisions of the 'Allotment  
and Occupancy of Lawyers Chambers Rules, 2015' (as amended)  
and as may be enforced from time to time.
- (D) I further declare that the particulars given above by me are true and  
correct and nothing has been concealed therefrom.

Date:-

\_\_\_\_\_  
(Signature of the Applicant)